

**Central Administrative Tribunal
Madras Bench**

OA/310/00739/2018

Dated Tuesday the 19th day of June Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

N. Elumalai
Staff No. 83542
TSM, Extl V
Chennai Telephones
22, Kelly Road
Kelly, Chennai – 10. .. Applicant

By Advocate M/s. R. Rajesh Kumar

Vs.

1. The Chief General Manager
BSNL, Chennai Telephones
78, Purasaiwakkam High Road
Chennai – 600 010.
2. The Deputy General Manager (NW)
1st Floor
Chennai Telephones
22, Kelly Road, Kelly
Chennai 10.
3. Accounts Officer (P&A) NW
Accounts Officer (PAY-II) NBA
BSNL Chennai Telephones. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard both sides. The applicant has filed this OA seeking the following relief:-

“To direct the respondents to consider the representation of the applicant dated 29.09.2017 within a stipulated time as fixed by this Tribunal and pass such or other order”

2. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation of the applicant dt. 29.09.2017 seeking to extend to him the benefit of the order passed by this Tribunal in OA No. 1093/2011, 924/2011, 925/2011, 1217/2011 to 1219/2011, 1302/2011, 1303/2011, 1593/2011 & 168/2012 a/w MA 115/2013 in & OA 1391/2013 within a time limit specified.

3. Keeping in view the limited relief sought and without going into the substantive merits, I deem it appropriate to direct the respondents to consider Annexure A6 representation of the applicant dated 29.09.2017 and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.

4. OA is disposed of at the admission stage.

(R.Ramanujam)
Member(A)
19.06.2018

AS